

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 61/TT/2013

Date: 3.6.2014

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval of Transmission Tariff of 400 kV 80 MVAR Bus Reactor along with associated bays at 400/220 kV Sikar Sub-station under System Strengthening scheme in Northern Region for Sasan & Mundra UMPPs for Tariff block 2009-2014 period.

Sir,

I am directed to refer to the Commission's earlier letter dated 4.10.2013 seeking certain information by 25.10.2013, and reminder dated 23.5.2014 and to say that reply has not been received. I request you to furnish the information sought in the aforementioned letter along with the following further information on affidavit, with advance copy to respondents/ beneficiaries, latest by 30.6.2014:-

- a) How much time the petitioner gave to the contractor for execution of the project and whether the contractor completed the project on time?
- b) Benchmark cost data as per the Commission's order dated 27.4.2010 and 16.6.2010;
- c) Status of other assets approved under "System Strengthening scheme in Northern Region (NR) for Sasan & Mundra UMPPs";
- d) Utilization of Bus Reactor covered in the instant petition;
- e) Reasons for very high variation in respect of following items:
 - a) Switchgear (CT, PT, Circuit Breaker, Isolator etc.)..... (Rs. 1.42 crore)
 - b) Control Relay & Protection Panel..... (Rs. 37.47 lakh)
 - c) Outdoor Lighting..... (Rs. 1.73 lakh)
- f) Explanation for higher award cost in respect of following items:
 - 1) Control room & Office building including HVAC..... (Rs. 20.56 lakh)
 - 2) Misc. Civil Works..... (Rs. 75.00 lakh)
 - 3) Township & Colony..... (Rs. 38.03 lakh)

- 4) Bus Bar/Conductor/Insulator..... (Rs. 11.18 lakh)
- 5) Power & Control Cable..... (Rs. 7.04 lakh)
- 6) Misc. Common Equipment (DG+FF etc.)..... (Rs. 8.48 lakh)
- 7) Total Overheads (IEDC)..... (Rs. 65.31 lakh)
- g) Quantum of works involved under the head "Misc. Common Equipment".
- h) Details of liquidated damage the petitioner needs to recover from the vendor due to delay in completion of work as given in Form 5C (Scheduled COD was 10.8.2011 and actual COD was 1.9.2012).

Yours faithfully,

Sd/-
(Dr. P.K. Sinha)
A C (Legal)